

FORM G
INVITATION FOR EXPRESSION OF INTEREST
EDGE BRAND ARCHITECTS (INDIA) PRIVATE LIMITED OPERATING IN
ADVERTISING AT MUMBAI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Edge Brand Architects (India) Private Limited. CIN: U74900MH2011PTC217850
2.	Address of the registered office	As per MCA Master Data - Pent House No. 1004- B, Plot no. 32/33, Sector 11, CBD Thane – 400614, Maharashtra, India As per NCLT Order Dated 09/05/2023 - 705, A Wing, 7th Floor, Technocity, Plot No-X 4/1&4/2, TTC Industrial Estate, Mahape, Navi Mumbai, Thane – 400 701, Maharashtra, India
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	Pent House No. 1004-B, Plot no. 32/33, Sector 11, CBD Thane – 400614, Maharashtra, India
5.	Installed capacity of main products/services	N/A
6.	Quantity and value of main products/services sold in last financial year	Nil
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Detail can be sought by emailing to: lyd.edge@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Detail can be sought by emailing to: lyd.edge@gmail.com
10.	Last date for receipt of expression of Interest	05-10-2023
11.	Date of issue of provisional list of prospective resolution applicants	15-10-2023
12.	Last date for submission of objections to provisional list	20-10-2023
13.	Process email id to submit EOI	lyd.edge@gmail.com



(Gautam Singhal)

Resolution Professional

In the Matter of M/s Edge Brand Architects (India) Private Limited

Regn No.: IBBI/IPA-001/IP-P01437/2018-2019/12240

Registered Address: C - 35, Ground Floor, Vivek Vihar - I, New Delhi – 110095

Email for Correspondence – lyd.edge@gmail.com

Email Registered with IBBI – gautam@klfindia.com

Date: -19th September, 2023

Place: - New Delhi

PUBLIC NOTICE

Notice is hereby given that the 'Scheduled Property' mentioned hereunder is inherited by Mrs. Vaidehi Narayan ('our client') from her later husband Mr. Sri Narayan who died on 24th May 2023 in County of Los Angeles, USA.

Our client's husband has not left any other heir expect our client and her daughter. After the demise of her husband, our client and her daughter have executed a family settlement in which our client is recognised as the sole owner of the Scheduled Property.

All or any persons having any valid and legal claim, right, title or interest by virtue of any document or succession or any other right of whatsoever nature are called upon to convey their objection/s in writing within (10) Ten days from issuance of this notice, along with all supporting documents, failing which it shall be presumed that there is no claim/s and such claim/s if any, shall be considered to be waived and abandoned in respect of the 'Scheduled Property'.

'SCHEDULED PROPERTY'

All that part and parcel of residential flat bearing Flat No. 12/280 (New flat no. F-1604), 16th floor, Samudra Darshan Co-operative Housing Society Ltd., D.N. Nagar, Andheri, Mumbai 400 053 consisting of one bed room, one kitchen, one drawing, one lobby, and two toilets admeasuring 650 sq.ft. area in total.

Hence this Notice.

SSB Legal and Advisory
3rd Floor, Buona Casa Building,
Homji Street, Near Kashmir Emporium,
Fort, Mumbai- 400 001.

Ph: 022-49699447
Email: siddhesh@ssbadvisory.in

Mumbai
Dated: 19/09/2023



MANDVI BRANCH
Rang Mahal Building, 212/216
Samuel Street, Masjid Bunder,
Mumbai - 400003.

POSSESSION NOTICE [Appendix IV]

Whereas, The undersigned being the authorized officer of Bank of Baroda (Mandvi Branch) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under section 13(12) read with rule 3 of the security interest (Enforcement) rules, 2002 issued a demand notice dated 12.07.2023 calling upon the borrowers M/s Premium Exports to repay the amount mentioned in the notice aggregating to Rs. 7,02,10,728.52 (Inclusive of Unrealized interest till 27.06.2023) plus accrued interest /unrealized interest at the contractual rate (s) together with incidental expenses, costs, charges, etc. till the date of payment within 60 days from the date of the notice.

The Borrower/Guarantor have failed to repay the amount, notice is hereby given to the Borrower/Guarantor and the public in general that the undersigned being the Authorized officer of Bank of Baroda has taken Possession of the Property as described herein below in exercise of powers conferred upon him under Sub-section (4) of Section 13 of the Act, read with rule 8 of the Security Interest (Enforcement) rules, 2002 on this 15th day of September of the year 2023

The Borrower /Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, Mandvi Branch for an amount of Rs. 7,02,10,728.52 (Inclusive of Unrealized interest till 27.06.2023) plus interest thereon.

The Borrowers attention is invited to provisions of Sub-section 8 of section 13 of the Act, in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY.
Equitable Mortgage of Godown -cum-Shop having Built up area of 2626.40 Sq. Ft. (1657.64 Sq. Ft + 968.76 Sq. Ft.) situated at J-13 Gut No 796 Plot No. 2 Sector 19 Vashi Turbhe, masala Market Phase II Navi Mumbai Belong to M/s Sugar Supply Company, **Boundaries Of Property : East - Shop No. 12, West - Shop No. 14, North - 12.00 Mtrs Wide Docking Area, South - Shop No. 26**

Date : 15.09.2023
Place : Mumbai

Sd/-
Authorised Officer
Bank of Baroda, Mandvi Branch

MUMBAI DEBTS RECOVERY TRIBUNAL-II
(Govt. Of India, Ministry of Finance)
MTNL Building, 3rd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai - 400 005
ORIGINAL APPLICATION NO. 160 OF 2023
Omikara Asset Reconstruction Private Limited ... Applicant;
Versus
M/s. Emaan Publicity ... Defendants;

SUMMONS

Whereas, OA NO. 160 of 2023 was listed before Learned Presiding Officer on 02/03/2023.

Whereas, this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 12,15,41,958/- Rupees Twelve Crore Fifteen Lacs Forty One Thousand Nine Hundred Fifty Eight only) (Application along with copies of documents etc. annexed).

Whereas the service of summons could not be effected in ordinary manner and whereas the Application for substituted service has been allowed by this Hon'ble Tribunal.

In accordance with sub-section (4) of Section 19 of the Act, you the Defendants are directed as under:

- WHEREAS the above named applicant has filed the above referred application before this Tribunal for recovery of sum together with current and further interest, cost and other reliefs mentioned therein.
- To disclose particulars of properties or assets other than properties and assets specified by the Applicant under serial number 3A of the Original Application;
- You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the Original Application pending hearing and disposal of the Application for attachment of properties;
- You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the Original Application without the prior approval of the Tribunal;
- You shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the Bank or financial institutions holding security interest over such assets.

You are also directed to file the Written Statement with a copy thereof furnished to the Applicant and to appear before Ld. Registrar on 9th November 2023 at 11.00 A.M. failing which the Application shall be heard and decided in your absence.

Given under my hand and seal of the Tribunal on this 6th September, 2023, At Mumbai.

Registrar
Mumbai Debts Recovery Tribunal-II

- M/s. Emaan Publicity,**
The Defendant No.1, 9/65, 505 House,
Anand Nagar, Sahyog Co-operative Housing Society Ltd.,
J.N. Road, Santacruz (E), Mumbai 400 055
- Mrs. Kulsum Shah,**
The Defendant No.3, 1101, and 1201,
11th and 12th floor, Platinum Building,
Baba Sadguru Sharan Co-operative Housing Society Ltd.,
28th Road, Bandra (W), Mumbai 400050

कार्यालय उज्जैन नगर पालिक निगम, उज्जैन

छत्रपति शिवाजी भवन आगर रोड उज्जैन

(Online) निविदा आमंत्रण सूचना

विज्ञप्ति क्र./workshop/E-Tender/2023/757

उज्जैन दिनांक :- 18/09/2023

निम्नांकित कार्य के लिए प्रपत्र 'अ' (फार्म ए) में प्रतिशत कम या अधिक के आधार पर प्रमुख अभियंता लोक निर्माण विभाग म.प्र. शासन भोपाल के कार्यालय में पंजीकृत टेकेदारों से उक्त विभाग में पंजीयन प्रमाण पत्र की प्रमाणित प्रति प्रस्तुत करने पर ऑनलाईन (Online) निविदा आमंत्रित की जाती है, तथा टेकेदार की (श्रेणी सी) एम.पी. गर्वमेंट व सिरियल क्र. 1 का टेण्डर फार्म मूल्य 12500/- रहेगा।

सिरियल क्र. 1 व सिरियल को आनलाईन क्रय करने की अंतिम दिनांक 03.10.2023 समय 17:30, ऑनलाईन ई.एम.डी. राशि एवं समस्त दस्तावेज Submission करने की अंतिम दिनांक 03.10.2023 समय 17:30 रहेगी।

विस्तृत निविदा आमंत्रण सूचना एवं अन्य जानकारी वेबसाइट www.mptenders.gov.in पर देखी जा सकती है। यदि उपरोक्त निविदा में किसी प्रकार का संशोधन होता है तो इसकी सूचना ऑन लाईन दी जावेगी। पृथक से समाचार पत्रों में प्रकाशित नहीं की जावेगी।

क्र.	टेंडर फार्म का मूल्य	कार्य का नाम	अनुमानित लागत	अर्नस्टमनी रू.	समय अवधि
1	2023_UAD_279524_5	Supply/Service of Original and Genuine Auto Spare Parts of Different type Vehicles of Municipal Corporation Ujjain.	1,50,00,000/-	1,50,000/-	मांग अनुसार

सहायक यंत्री
नगर पालिक निगम उज्जैन

Dated: 15/09/2023
Place: New Delhi

Authorized Officer
ICICI Home Finance Company Limited

Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059

Branch Office: ICICI Home Finance Co. Ltd., HFC Tower, Andheri Kurla Road, J.B. Nagar, Andheri(E), Mumbai- 400059

Whereas The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules in the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The above-mentioned borrowers(s)/ guarantor(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

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Place: Thane

Authorized Officer
ICICI Home Finance Company Limited

Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059

Branch Office: ICICI Home Finance Co. Ltd., HFC Tower, Andheri Kurla Road, J.B. Nagar, Andheri(E), Mumbai- 400059

PUBLIC NOTICE

This is to inform the general public that Original Share certificate no. 21, Distinctive Nos from 101 to 105 of Mr. Swarnajit Singh Bajaj a member of Durga Mohan Co-Operative Housing Limited having address at 602, Linking Road - Khar, Mumbai-52 have been lost/misplaced. The member of the society has applied for duplicate shares. The Society hereby invites claims and objections from claimants/objector or objectors for issuance of duplicate Share Certificate within the period of 14 (fourteen) days from the publication of this notice, with copies of such documents and other proof in support of his / her / their claims / objections for issuance of duplicate Share certificate to the Secretary of Durga Mohan Co-Operative Housing Limited. If no claims / objections are received within the period prescribed above the Society shall be free to issue duplicate Share Certificate in such manner as is provide under the bye-laws of the Society. The claims / objections, if any, received by the Society shall be dealt with in the manner provided under the bye-laws of the Society.

Sd/-
(Secretary)
For and on behalf of
Durga Mohan Co-Operative Housing Limited
Place: Mumbai / Date: 19-09-2023

PUBLIC NOTICE

Notice is hereby given that share certificate of RHI Magnesita India Limited, CIN no. is L28113M2010PLC312871 having its registered office at Unit No.705, 7th floor, Lodha Supremus, Kanjurmarg Village Road, Kanjurmarg (East), Mumbai, Maharashtra, 400042 held in the name Ahamed Mohamed Afina bearing Folio No. A0491, Certificate No. 1270 and Distinctive Nos from 1270039 to 1278038 have been lost or misplaced or stolen and a request for issuance of duplicate certificate in lieu thereof, has been lodged with the said company. Members of the Public are informed that said company will consider issuing duplicate share certificates if no objection is received at its above registered office within 15 days of this notice after which, no claim will be entertained by them.

Name of the Applicant: Mr. Haroon Sulaiman Afina
Date: 19.09.2023

जाहीर नोटीस

माझे अशिल श्री एजाझ इमियाझ कादरी आणि श्री इब्नाळ इमियाझ कादरी यांच्या वतीने हे सर्व सामान्य जनतेच्या लक्षात आणून देण्यासाठी आहे की दिवसात श्री इमियाझ अमिरियाझ कादरी आणि दिवसात श्रीमती सुलतान इमियाझ कादरी हे शोध क्र. ७, तळमजला, ओसासधना कॉ. ऑफ. हाऊस, सोसा. लि, वर्तक बाई समोर, माणिकपूर गाव, आनंद नगर, वसाई (प) पालखर 401202 नंबर मालमतेचे सामान्य सदस्य होते. सदर मालमतेचे मालक असून श्रीमती सुलतान इमियाझ कादरी दि. २०/०६/२०१९ रोजी आणि श्री इमियाझ अमिरियाझ कादरी दि. २८/०४/२०२० रोजी पिपन शेख ह्या शोधचे प्रकामने कायदेशीर चारस ११, एजाझ इमियाझ कादरी आणि श्री. इब्नाळ इमियाझ कादरी आहेत. तसेच माझ्या अधिनामी वर मालमता श्री. हाजीबाबा अब्दुल शेख ह्यांना विकले गेले आहे. जर कोणताही व्यक्ती किंवा संस्था या मालमतेवर कोणताही दावा/हक्क/बीथक/व्याज/दस्तावेज असेल तर पुराव्यासह ही सूचना प्रकाशित झाल्यापासून १४ दिवसांच्या आत लेखी देऊ शकतात. नसल्यास श्री. हाजीबाबा अब्दुल शेख ह्यांना कायदेशीर मालक ठरवण्यात येईल.

Sd/-
अॅड. ब्रेता सचिन पाटील
कायदातल माहोळ, ता. वसाई, जि. पालखर ४०१२०३

PUBLIC NOTICE

Notice hereby given that my clients MRS. ASHA P. TOLANI and MR. PITMBARDAS M. TOLANI had acquired ownership rights for the Flat No. G-617, 6th Floor, admeasuring 600 Sq. Feet Built-Up Area in the 'G' Wing of the building known as "GIRDHAR PARK CO-OP. HSG. SOCIETY LTD." Situated at "MARVE ROAD" on CTS No. 306, Marve Road, Valsai Village, Malad West, Taluka Borivali, Near Mith Chawki, Mumbai 400064, vide agreement for sale dated 06/12/1991 from MR. NARESH K. LALWANI.

Sd/-
Advocate Gajanan U. Pawar
316/15,Asara Co-Op. Hsg. Soc. Ltd., Sector-3, Charkop, Kandivali (West), Mumbai-400067, Date: 19/09/2023

PUBLIC NOTICE

Notice hereby given that my clients ASHA P. TOLANI and MR. PITMBARDAS M. TOLANI had acquired ownership rights for the Flat No. G-618, 6th Floor, admeasuring 600 Sq. Feet Built-Up Area in the 'G' Wing of the building known as "GIRDHAR PARK CO-OP HSG. SOCIETY LTD." Situated at "MARVE ROAD" on CTS No. 306, Marve Road, Valsai Village, Malad West, Taluka Borivali, Near Mith Chawki, Mumbai 400064, vide agreement for sale dated 06/12/1991 from MR. SUBASH N. LALWANI.

Sd/-
Advocate Gajanan U. Pawar
316/15,Asara Co-Op Hsg Soc Ltd., Sector-3, Charkop, Kandivali (West), Mumbai-400067, Date: 19/09/2023

PUBLIC NOTICE

Late Mr.Subhash T. Salunke and Subhadra S. Salunke a member of the Sai Minar Co-operative Housing Society Ltd. having address as Saibaba Complex Goregaon East, Mumbai - 400063 and holding a Flat Nos. B-2 in the Society Building, has reported to the Society that the Share Certificate being the Duplicate share certificate issued in lieu of Original bearing No.07 in respect of (Five) Shares bearing Nos. 31 to 35 in 5 (Five) Flat No. B-2 have been lost / misplaced by him and an application has been made by nominee for issuing a new share certificate in lieu of the said lost Share Certificates. And said flat also transfer to nominee's name Mr. Santosh Subhash Salunke.

Sd/-
Hon. Secretary.

सार्वजनिक न्यास नोंदणी कार्यालय, वृहन्मुंबई विभाग मुंबई
पहिला मजला, साखरीरा इमारत, साखरीरा रोड, वरकोई, मुंबई- ४०० ०३०.

चौकशीची जाहीर नोटीस
अस.आर.एन. क्रमांक : GBR/00330/18/23
अर्ज क्रमांक : ACC/X/817/2023

सार्वजनिक न्यासचे नाव : ARHAM VIDHYAMANDIR TRUST
न्यासाचा पत्ता :- C/o Bharat Lalchand Sheth, 202, Omega Luxaria, M T N L Road, Opp. Prabhadevi Tel. Exchange, Dadar (W), Mumbai.

अर्जदार : BHARAT LALCHAND SHETH

सर्व संबंधित लोकांस जाहीर नोटीशीने कळविण्यात येते की, सहायक धर्मादाय आयुक्त, वृहन्मुंबई विभाग हे वर नमूद केलेला अर्ज या संबंधी महाराष्ट्र सार्वजनिक विवेकरत व्यवस्था अधिनियम, १९५० चे कलम १९ अन्वये खालील मुद्द्यांवर चौकशी करणार आहेत-
१) वर नमूद केलेला न्यास अस्तित्वात आहे काय? आणि सदरचा न्यास सार्वजनिक स्वरूपाचा आहे काय?
२) खाली निर्दिष्ट केलेली मिळकत सदर न्यासाच्या मालकीची आहे काय?

जंगम मिळकत (वर्णन)

अ.क्र.	तपशील	अंदाजे मूल्य
१.	रोख रू.	२१०००/-

(अ) जंगम मिळकत- रोख रू. २१०००/- मात्र (अक्षरी रूपये एकवीस हजार मात्र)

स्थायर मिळकत (वर्णन)

अ.	शहर किंवा गाव	सी.एस किंवा महागणपति/किंवा सर्वेक्षण क्र.	क्षेत्र	मूल्यांकन	मुदत/कालावधी किंवा स्वरूप	अंदाजे मूल्य
1	NA	NA	NA	NA	NA	0.00

(ब) स्थायर मिळकत- रोख रू. ०/- मात्र (अक्षरी रूपये मात्र)

सदरचा चौकशी प्रकरणातच कोणता काही हक्कत ध्यावयाची असेल अगर पुरावा देण्या यासल त्यांनी त्यांची लेखी कथित ही नोटीस प्रसिद्ध झाल्या नंतरचपसून तीस दिवसांचे आत या कार्यालयाचे वरील पत्त्यावर मिळेल अशा शैलीने पोतावची. त्यानंतर आलेल्या कथित्यांचा विचार केला जाणार नाही. तसेच मुदतीत कथित न आल्यास कोणता काही सांगवण्याचे नाही असे समजून चौकशी पुरी केली जाईल व अर्जाचे निकालाबाबत योग्य ते आदेश दिले जातील.

ही नोटीस माझे सक्षिणीस व कार्यालयाचे शिक्कापत्राशी आज दिनांक १२/०९/२०२३ रोजी दिली.

सही/-
अधिकारी
सार्वजनिक न्यास नोंदणी कार्यालय
वृहन्मुंबई विभाग

जाहीर नोटीस

सर्व लोकांस प्रस्तुत जाहीर नोटीस ने कळविण्यात येते की, मी श्री. बाबुलाल जोताराम पटेल रा. डी २० जेवीआर जाकेड सायन्स सिटी रोड सोला अहमदाबाद गुजरात ३८००६५ याद्वारे असे जाहीर करतो कि मी रूम नं. ५, (११८ स्वे. फुट) १ ला माळा, ओम गणेश अपार्टमेंट प्रिमायसेस को.ऑप. सोसायटी नं.१९, २री फोफळवाडी, सी.टी.एस १६६१, भुलेश्वर, मुंबई ४०० ००२ या मिळकतीचे/रुमाचा मी कायदेशीर मालक, कागदोपजी हक्कदार आहे संबंधित मिळकत/रूम ही मी श्रीमती. पौंडीबाई दिलकर देशमुख यांच्याकडून जानेवारी १९९३ रोजीच्या अंतिम फार सेल नोंदणी करारान्वये घेतलेली असून सदर इमारतीमधील ओम गणेश अपार्टमेंट प्रिमायसेस को.ऑप. सोसायटी मर्यादित या नोंदणीकृत संस्थेने भाग दाखला क्र.०७ ह्या माझे नावे ऑक्टोबर १९९६ ला हस्तांतरित केलेला आहे सदर मिळकत ही माझे कायदेशीर मालकीची निघेच व बाजारातील असल्याने व संस्थेची सर्व देणी आज रोजी परत मी निघमतीत परत असून संस्थेने कायदेशीर मालक असल्याबाबतचा नारहकत दाखला संस्थेने दि.२२.०८.२०२३ रोजी मला दिलेला आहे सदरच्या रूम/मिळकतीत माझे किंवा कोणाचाही कसलाही हक्क अधिकार हिरणवले नाही सदर रूम/मिळकतीच्या स्वामित्व /मालकी तथा हक्क, विक्रीबाबत खर्च करिता सदर प्रस्तुत नोटीस प्रसिध्द करण्यात येत आहे.

आनंद सर रूम/मिळकतीबाबत इतर कोणाचाही, कुटुंब्याही प्रकारचा हितसंबंध, दावा असे करार गहाण, दान, लीज, लीन, जामिन कुलमुख्यतर अथवा अन्य इतर कोणत्याही कायदेशीर प्रकारचा हितसंबंध असल्यास सदर प्रस्तुत नोटीस प्रसिध्द झाल्यापासून १५ दिवसांच्या आत पत्त्यावर संबंधित दस्ताच्या सदरप्रतीसह संपर्क साधावा. सदर मुदतीत इतर कोणाचाही कसलाही हक्कत न आल्यास सदरची मिळकत रूम निघेच बाजारातील हक्क अधिकार असे समजून मी सदर रूमच्या कायदेशीर हस्तांतरणाची प्रक्रीया केली जाईल तसेच सदर मुदतीनंतर कोणाचाही कोणत्याही प्रकारची तक्रार, हक्कत वा दावा विचारत घेतला जाणार नाही व मुदतीनंतर घेतलेली हक्कत माझेवर कोणत्याही प्रकारे बंधनकारक असणार नाही.

दिनांक: १९.०९.२०२३
ठिकाण: मुंबई

सही/-
श्री. बाबुलाल जोताराम पटेल
डी २०, डिव्हाईन हायस्कूल,
जेवीआर जाकेड, सायन्स सिटी रोड,
सोला, अहमदाबाद, गुजरात-३८००६५

HERO HOUSING FINANCE LIMITED
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057
Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohfi.com
Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148
Contact Address: Office No. B-305, BSEL Tech Park, Plot No. 39/5 & 39/5A, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai, Maharashtra-400703.

POSSESSION NOTICE (FOR IMMovable PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Date of Demand Notice/Amount as per Demand Notice	Date of Possession (Constructive/ Physical)
HHFMUM LAP20000 009161	Nikhil S Khandelwal, Nikki R Gupta, Pankaj S Khandelwal	30/11/2021, Rs. 12,72,936/- as on date 26/11/2021	15/09/2023 (Physical Possession)
HHFMUM LAP 2000010052	NIKHIL S KHANDELWAL, NIKKI R GUPTA, PANKAJ S KHANDELWAL	29/11/2021, Rs. 13,11,900/- as on date 21/06/2023	15/09/2023 (Physical Possession)
HHFMUM LAP 2000010052	Mrs. CHARUSHILA RAMAKANT MARGI, Mrs. RANJANA RAMAKANT MARGI	27/06/2023, Rs. 17,65,600/- as on date 21/06/2023	18/09/2023 (Symbolic Possession)
HHFMUM HOU22000 026612	Radhe Roshanlal Sakhalia, Pooja Radhe Shakhala	26/06/2023, Rs. 13,58,254/- as on date 21/06/2023	16/09/2023 (Symbolic Possession)

Description of Secured Assets/Immovable Properties: All The Piece And Parcels Of Residential Flat No. 2 On Ground Floor, Wing 'A' admeasuring About 220 Sq. Ft. Super Built Up Area, I.e. 16.35 (built Up Area) In Building Known As Bharat Palace, Society Known As Bharat Palace Co-operative Housing Society Ltd., Navghar Road, Bhayander (east), Thane, Maharashtra-401105, Constructed On Land Bearing Plot No. 07, Survey No. 392 (p), Area Admeasuring 1327.37 Sq. Meters, Situated At Village - Bolinj, Opp. Sahyog Hospital, Vihar West, Palghar Thane, Maharashtra- 401303. Bounded by: North: Anur Building, East: Anora Residency Building, South: Premium Park Road, West: MHADA Building

Description of Secured Assets/Immovable Properties: Shop No. 07, Admeasuring 150 Sq. Ft (built Up), On The Ground Floor, In The Building Known As Vihar- Bolinj Yashwanth Krupa Co-operative Housing Society Limited, Constructed On Land Bearing Plot No. 07, Survey No. 392 (p), Area Admeasuring 1327.37 Sq. Meters, Situated At Village - Bolinj, Opp. Sahyog Hospital, Vihar West, Palghar Thane, Maharashtra- 401303. Bounded by: North: Anur Building, East: Anora Residency Building, South: Premium Park Road, West: MHADA Building

Description of Secured Assets/Immovable Properties: All The Piece And Parcels Of Residential Flat No. 2 On Ground Floor, Wing 'A' admeasuring About 220 Sq. Ft. Super Built Up Area, I.e. 16.35 (built Up Area) In Building Known As Bharat Palace, Society Known As Bharat Palace Co-operative Housing Society Ltd., Navghar Road, Bhayander (east), Thane, Maharashtra-401105, Constructed On The Land Bearing Old Survey No. 196, New Survey No. 76, Hissa No. 10, Village- Khar, Bhayander, Mira Bhayander Mahanagarika, Dist. Thane. With Common Amenities Written In Title Document.

Description of Secured Assets/Immovable Properties: All The Piece And Parcel Of Residential Flat No 302 Admeasuring Area 33.77 Sq. Mtrs Carpet, Balcony Area 5.29 Sq. Mtrs + Cb Area 1.69 Sq. Mtrs On The 3rd Floor, In The Building Known As Jay Gunder Constructed On N.a Plot Of Land Of Bearing Survey No. 826, Plot No. 12, Admeasuring Area 399 Sq. Mtrs, As Per 7/12 Extract And 357.50sq. Mtrs As Per Govt. Survey Sheet Of Revenue Village Mahim, Talathi Sai Mahim, Tal. Palghar, Maharashtra. Bounded As: North: Road, East: Plot No. 11, South: Plot No. 5 and 6, West: Plot No. 13
Date: - 19-09-2023
Place: - Mumbai

Sd/- Authorized Officer,
For Hero Housing Finance Limited

नमुना जी
स्वाराख्याची अभिव्यक्तीकरिता निमंत्रण

एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड
मुंबई येथे जातिवार क्षेत्रात कार्यरत

(इन्सॉल्व्हन्सी अॅंड बँक्रेप्टसी बॉर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिहाय्ण्युअर प्रोसेस फॉर कॉर्पोरेट फर्म्स) रेग्युलेशन, २०१६ चे नियम ३६९(१) अन्वये)

आवश्यक तपशील

क्र.	कॉर्पोरेट क्लायंटचे नाव संकेत पं/सोसायटी/पब्लिक लिमिटेड	एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड सोसायटी/उपस्थान/संकेत
१	कॉर्पोरेट क्लायंटचे नाव संकेत पं/सोसायटी/पब्लिक लिमिटेड	एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड सोसायटी/उपस्थान/संकेत
२	नोंदणीकृत कार्यालयाचा पत्ता:	एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड सोसायटी/उपस्थान/संकेत
३	वेबसाईटचे युआरएल	एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड सोसायटी/उपस्थान/संकेत
४	त्या डिपॉझिटर असलेल्या व्यक्ती मालमतेचे तपशील	एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड सोसायटी/उपस्थान/संकेत
५	मुख्य उत्पादने/सेवेचा स्थावित श्रमता	एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड सोसायटी/उपस्थान/संकेत
६	मागील वित्तीय वर्षात किती मुख्य उत्पादने/सेवेचे परिमान व मूल्य	एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड सोसायटी/उपस्थान/संकेत
७	कर्माचारी/कामगारांची संख्या	एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड सोसायटी/उपस्थान/संकेत
८	दोन वर्षांचे वित्तीय अहवाल (असुवीस/एड, भूतकांची यादी, प्रक्रियेचा सुविधा कार्यक्रम/मासिक आढावा/वित्तिकासाह अंतिम अहवाल सुविधा तपशील)	एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड सोसायटी/उपस्थान/संकेत
९	संकेतकाचे कलम २२(२)(ए) अंतर्गत उदाहरण अहवाल/वित्तिकासाह अंतिम अहवाल	एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड सोसायटी/उपस्थान/संकेत
१०	स्वाराख्याची अभिव्यक्ती/वित्तिकासाह अंतिम अहवाल	एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड सोसायटी/उपस्थान/संकेत
११	मासिक अहवाल/वित्तिकासाह अंतिम अहवाल	एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड सोसायटी/उपस्थान/संकेत
१२	नोस्ट्रुम/वित्तिकासाह अंतिम अहवाल	एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड सोसायटी/उपस्थान/संकेत
१३	ई-मेल/आयडी वरून क्लायंटचे ई-मेल	एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड सोसायटी/उपस्थान/संकेत

दिनांक: २०.०९.२०२३
ठिकाण: मुंबई

मे. एज ब्रँड ऑक्टिव्हिटी (इंडिया) प्रायव्हेट लिमिटेड प्रकल्पान नोंद क्र. आरबीसी/आयडी-००९/आयडी-००९४३०/२०१८-२०१९/१२२२० नोंद पत्ता: सी-३५, तळमजला, विक्रम विहार १, नवी दिल्ली-११००१५.
पत्र व्यवहार ई-मेल आवडी: ljd.edge@gmail.com
आरबीसी/आयडी नोंद ई-मेल आवडी: gujaram@kfilindia.com

गौतम सिंगल
उपस्थान अधिकारी

सिडको
शाहरांचे शिल्पकार

बोली निमंत्रण सूचना
डब्ल्युटीपी, जिंते येथील संपूर्ण विद्युत/यांत्रिकी स्क्रॅप साहित्याची निवारण

सिडको महाराष्ट्र लिमिटेड यांनी खाली नमूद केलेल्या कामासाठी खालील पात्रता अहता पूर्ण करणारे आणि तत्सम क्षेत्रातील अनुभवी स्क्रॅप विल्स/कॉन्स्ट्रक्शन ई-निविदा प्रक्रियेद्वारे ऑनलाईन बाब दर टक्केवारी निविदा मागवित आहे.

१. कामाचे नाव: डब्ल्युटीपी, जिंते येथील संपूर्ण विद्युत/यांत्रिकी स्क्रॅप साहित्याची निवारण. र. सी.ए.क्र.: १८/सिडको/ईई(इलेक्ट-एपी)/२०२३-२४, ३. अंदाजित रक्कम: रु.३२,७९,६४०.०० (तीस दिवस (पावसाळ्यासह), ६. इरटेड: रु.३२,८००/-, ५. पुर्तता कालावधी: ३० (सीट) दिवस (पावसाळ्यासह), ६. निविदा प्रक्रिया शुल्क: रु.१,९८०/- (रुपये एक हजार एकशे ऐंशी फक्त) (१८% जीएएटी समाविष्ट) (ना-पतावा). ७. साहित्याचे निरीक्षण: सदर विभागाकडून आवश्यक असुनती घेतल्यानंतर बोलीदारास डब्ल्युटीपी जिंते येथे असलेल्या साहित्याचे निरीक्षण करता येईल. निरीक्षणबाबतची अनुमती विनंती eelectap@gmail.com वर ई-मेल करून घेता येईल किंवा ईई(इलेक्ट-एपी) विभाग, टवा मजला, रायगड भवन, सीबीडी बेलारपु यांच्या कार्यालयातून व्यक्ति: प्राप्त करता येईल.

बोली कार्यक्रमसह बोली दस्तावेज **mahatenders.gov.in** या अधिकृत वेबसाईटवर २१.०९.२०२३ रोजी १७.०२ वा. पासून उपलब्ध होईल.

कार्यकारी अभियंता
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सिडको/जन्मसंकेत/३११/२०२३-२४

केनरा बँक Canara Bank
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सिंडिकेट सिंडिकेट

क्षेत्रीय कार्यालय मुंबई - १
१४ वा मजला, ई-विंग, मेकार टॉवर, वर्ल्ड ट्रेड सेंटर समोर, कफ परेड, कोलाबा, मुंबई - ४००००५.
दूर.क्र.: ०२२-२२१६ ३२९६.

सिस्कुटीयव्हेसन अॅन्ड रिन्वन्ट्रक्सन ऑफ फिन्न्सियल अॅन्ड ट्रेड अॅन्ड फनोर्समेंट ऑफ सिस्कुटी इन्टरेस्ट अॅन्ड २००२ सहवाचिता सिस्कुटी इन्टरेस्ट (एफोर्समेंट) रुस, २००२ च्या नियम ८(१) च्या तरतुदीअन्वये स्थावर मालमतेचे विक्रीकरिता ई-लिलाव विक्री सूचना.

याद्वारे सर्वसाधारणपणे जनतेला आणि निवासात: कर्जदार आणि जामिनदारांना सूचना देण्यात येत आहे की खाली वर्णन केलेल्या स्थावर मालमता प्रिभुत कर्जदाराकडे ताण टावेल्या आहेत, ज्याचा ताबा कॅनरा बँकच्या प्राधिकृत अधिकाऱ्याने घेतला आहे, २०१०, २०२३ रोजी सकाळी ११.०० ते दुपारी १.३० या वेळेत ऑनलाईन ई-लिलावाद्वारे, आमच्या विविध शाखांमुळे, खाली वर्णन केलेल्या प्रमाणे देय रक्कम वसूल करण्यासाठी **बसे आहे बसे आहे, बसे आहे बसे आहे आणि बसे बसे आहे** या तत्वावर विक्री केली जाईल, त्यात सूचित केले आहे.

बयाणा रक्कम १७.९०.२०२३ रोजी किंवा त्याच्या ४.०० वाजेपर्यंत जमा केली जाईल. इरटेड इतर कायदवने १७.९०.२०२३ रोजी किंवा त्याच्या ०५.०० वाजेपर्यंत सेवा प्रदात्याकडे सादर करावयाची आहेत. ११.१०.२०२३ रोजी सकाळी ११.०० ते दुपारी ४.०० या वेळेत अधिकृत अधिकाऱ्यांशी पूर्वनिवृत्ती घेऊन मालमतेची तपामणी केली जाऊ शकते.

स्थावर मालमतेचे तपशील आणि संपूर्ण वर्णन

अ. क्र.	कर्जदार/ जामिनदार/ तारणकर्तेचे नाव	थकबाकी	प्रतिमूर्तीचे वर्णन (ताबाचा प्रकार)	आरक्षित मूल्य व इतरात रक्कम (इरटेड)	शाखेचे नाव व संपर्क कॅनरा बँक खाते तपशील
१	कर्जदार:- एम एम टूव्हॅल्स / जामिनदार:- तारणकर्ता:- एम एम टूव्हॅल्स	दि. ३१.०८.२०२३ रोजी रु. १,९९,७७७.३१/- (रुपये एक लाख एकोणीस हजार सातशे सव्हातर आणि पैसे एकतीस फक्त) अधिक व्याज आणि देय शुल्क	वाहनाचे गृहीतक: मासुकी सुखुकी डिझायर एलडीआय बीएसआयव्ही इजिन क्र. - डी१३ए२५०५९०५ नोंदीणी क्र. - एमए०१बीटी८६०४० चॅसिस क्र. - एमए३एफ३बी१एस०५९२८८८ (वास्तविक ताबा)	रु.७५,०००/- (पंचाशत हजार फक्त)	कॅनरा बँक लोअर-लॉमिंट रोड शाखा, सेल क्रमांक ९५३२१६३२५३/ ९४९१४५३३११
२	कर्जदार:- वासुदेव एकनाथ देसाई / जामिनदार:- तारणकर्ता:- वासुदेव एकनाथ देसाई	दि. ३१.०८.२०२३ रोजी रु. १,६६,८२६.८२/- (रुपये एक लाख एकसष्ट हजार आठशे वन्वस आणि पैसे च्याऐंशी फक्त) व्याज आणि देय शुल्क	वाहनाचे गृहीतक: मासुकी सुखुकी इको ७ सीटर इजिन क्र.-३१२४४९ नोंदीणी क्र.- एमए०५ आर २४४३ चॅसिस क्र.- ३३६१२६ (वास्तविक ताबा)	रु.६५,०००/- (पाचश हजार फक्त)	कॅनरा बँक लोअर-लॉमिंट रोड शाखा, सेल क्रमांक ९५३२१६३२५३/ ९४९१४५३३११
३	कर्जदार:- दादा दिनकर धाणे/ जामिनदार:- तारणकर्ता:- दादा दिनकर धाणे	दि. ३१.०८.२०२३ रोजी रु. ६,५९,२०२.८८/- (रुपये सहा लाख चौपन्न हजार एकशे दोन आणि पैसे आठशे वन्वस फक्त) व्याज आणि देय शुल्क	वाहनाचे गृहीतक: मासुकी सुखुकी इको ग्रीन ५ सीटर इजिन क्र.- जी१२बीएन३२२५९७ नोंदीणी क्र.- एमए०१ बीएस ००३० चॅसिस क्र.- एमए३ईआरएलएफ१एस०३४४६३ (वास्तविक ताबा)	रु.६५,०००/- (पाचश हजार फक्त)	कॅनरा बँक लोअर-लॉमिंट रोड शाखा, सेल क्रमांक ९५३२१६३२५३/ ९४९१४५३३११
४	कर्जदार:- हसन मिया टूव्हॅल्स/ जामिनदार:- तारणकर्ता:- हसन मिया टूव्हॅल्स	३१.०८.२०२३ रोजी रु. २,०४,९१२.३०/- (रुपये दोन लाख चार हजार चारशे आठश आणि पैसे सदातीस फक्त) व्याज आणि देय इतर शुल्क	वाहनाचे गृहीतक: मासुकी सुखुकी डिझायर व्ही बीएसआयव्ही इजिन क्र. - डी१३ए२५०५०८ नोंदीणी क्र. - एमए०१ बीटी ९५६५ चॅसिस क्र. - एमए३एफ३बी१एस०५९२२२३ (वास्तविक ताबा)	रु.८५,०००/- (पंचाशत हजार फक्त)	कॅनरा बँक लोअर-लॉमिंट रोड शाखा, सेल क्रमांक ९५३२१६३२५३/ ९४९१४५३३११
५	कर्जदार:- महेंद्र बाळकृष्ण होलाम/ जामिनदार:- तारणकर्ता:- महेंद्र बाळकृष्ण होलाम	३१.०८.२०२३ रोजी रु. ६,५९,९१२.३०/- (रुपये पाच लाख पंचाणव हजार नऊशे बहातर फक्त) व्याज आणि देय इतर शुल्क	वाहनाचे गृहीतक: मासुकी सुखुकी रिट्झ एलएक्सआय बीएसआयव्ही इजिन क्र. - के१२एमए०९०९७३२२ नोंदीणी क्र.- एमए०१ बीटी ९३०६ चॅसिस क्र. - एमए३ईडीकेबी१एस०५९३८९३३ (वास्तविक ताबा)	रु.६०,०००/- (साठ हजार फक्त)	कॅनरा बँक लोअर-लॉमिंट रोड शाखा, सेल क्रमांक ९५३२१६३२५३/ ९४९१४५३३११